

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. M.P. No.574 of 2020**

Sameer Khan @ Sameer Tirkey @ Akhtra Khan

... Petitioner

Versus

1. The State of Jharkhand

2. Rosita Bilung

...

Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Lakshman Kumar, Advocate

For the State : Mr. Satish Kr. Keshri, Addl. P.P.

Order No.02 Dated- 26.06.2020

Heard the parties through video conferencing.

The petitioner is directed to file requisites for service of notice upon the opposite party No.2 through both processes i.e. under registered post with A/D as well as through ordinary process within two weeks from the date of this order, failing which this Cr.M.P. shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this case after receipt of the service report of the notice issued to the opposite party No.2.

(Anil Kumar Choudhary, J.)